

**IN THE INCOME TAX APPELLATE TRIBUNAL
BANGALORE BENCHES “SMC-B”, BANGALORE**

Before Shri George George K, Judicial Member

ITA No.2298/Bang/2019 : Asst.Year 2012-2013

Sri.A.S.Chinmai Prop : Kanaka Jewellers B.M.Road Hassan. PAN : AFTPC1672C.	v.	The Income Tax Officer Ward 1 Hassan.
(Appellant)		(Respondent)

Appellant by : Sri.Balram R. Rao, Advocate

Respondent by : Sri.Ganesh R.Ghale, Standing Counsel

Date of Hearing : 21.01.2021	Date of Pronouncement : 21.01.2021
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ORDER

This appeal at the instance of the assessee is directed against CIT(A)'s order dated 30.08.2019. The relevant assessment year is 2012-2013.

2. At the time of hearing before me, the learned Counsel for the assessee has furnished a letter dated 19th January, 2021, wherein it is stated that the assessee has opted for filing the application under Direct Tax Vivad Se Vishwas Act, for settlement of the dispute, and accordingly, prayed that the appeal may be treated as withdrawn, with liberty to apply for a recall, if Form 1 & 2 filed by the assessee are not accepted by the Department for any reason.

3. I have heard the rival submissions and perused the material on record. In view of the submission of the learned Counsel for the assessee in the letter dated 19th January, 2021, I dismissed the appeal as withdrawn. The assessee is given

liberty to move appropriate application for recalling the present order in accordance with law, if the assessee intends to do so.

4. In the result, the appeal filed by the assessee is dismissed, as withdrawn.

Order pronounced on this 21st day of January, 2021.

Sd/-
(George George K)
JUDICIAL MEMBER

Bangalore; Dated : 21st January, 2021.
Devadas G*

Copy to :

1. The Appellant.
2. The Respondent.
3. The CIT(A), Mysore.
4. The Pr.CIT, Mysore.
5. The DR, ITAT, Bengaluru.
6. Guard File.

Asst.Registrar/ITAT, Bangalore